

Suresh Chandra Mohapatra Vs State Of Jharkhand

Court: Jharkhand High Court

Date of Decision: Jan. 28, 2025

Hon'ble Judges: Ananda Sen, J

Bench: Single Bench

Advocate: Rajesh Kumar, Mayank Deep, Munna Lal Yadav, Deepak Kumar, Sarvendra Kumar, Dr. Ashok Kumar Singh, Sharon Toppo, Dr. Parshuram Sial

Final Decision: Disposed Of

Judgement

Ananda Sen, J.

1. Learned counsel representing the petitioner and the opposite parties as well as the Registrar, Kolhan University, Chaibasa, West Singhbhum, are

present in this Court.

2. This is an application for initiating the contempt proceeding for alleged willful violation of order dated 21.02.2023 passed in W.P.(S) No.5625 of

2019.

3. This Court in the aforesaid writ petition had directed the petitioner to file a representation putting forward his claim before the Registrar, Kolhan

University, Chaibasa, and the Registrar was directed to dispose of the representation of the petitioner.

4. Now, though after much delay and only after this Court had taken a hard stand, a reasoned order as contained in Memo bearing Ref.

No.KU/R/57/25 dated 22.01.2025, has been passed.

5. Since the reasoned order has been passed, I am not inclined to proceed any further in the contempt proceeding.

6. Accordingly, this contempt proceeding is dropped.

7. However, liberty is granted to the petitioner to challenge the reasoned order, if he is aggrieved by the same.

8. The appearance of the Registrar, Kolhan University, Chaibasa, West Singhbhum, is dispensed with.